

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75649 of 2015

(Arising out of Order-in-Appeal No. 1009/Pat/S.Tax/Appeal/2015 dated 31.03.2015 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, 2nd Floor, Central Revenue Building, Birchand Patel Path, Patna-800001)

M/s. Idea Cellular : **Appellant**
5th Floor, Windsor, Off CST Road, Kalina
Santacruz East, Mumbai-400 098

VERSUS

Commissioner (Appeals), Customs, Central : **Respondent**
Excise & Service Tax, Patna
2nd Floor, Central Revenue Building, Birchand Patel Path,
Patna-800001

APPEARANCE:

None for the Appellant

Shri Subrata Debnath, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76730/2024

DATE OF HEARING / DECISION: 23.08.2024

Order: [PER SHRI ASHOK JINDAL]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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